

**Foodgrains Quota for integrated Tribal Development Projects**

4393. SHRIMATI BASAVA RAJESWARI.  
SHRI K.S. RAO:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government have issued directives to the State Government to earmark a certain quota of foodgrains released to them from the central pool for the Integrated Tribal Development Projects;

(b) if so, the details thereof;

(c) the basis on which the new allocation has been made; and

(d) the steps proposed for ensuring that the earmarked quantities reach the beneficiaries in those areas?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). The State Governments/Union Territories concerned have recently been advised to earmark the quantities of foodgrains for distribution under the scheme for supply of wheat and rice at specially subsidised prices in ITDP areas on the basis of the average of the quantities distributed during the months of October, November and December, 1989. They have, however, been informed that there is no objection to quantities larger than those earmarked as above, being supplied in ITDP areas, but such supplies would have to be accommodated within the total PDS allotments for the State Government/Union Territory.

(d) The primary responsibility for implementing the scheme lies with the State Governments/Union Territories concerned. They have been advised by the Government

of India to ensure that the earmarked quantities actually reach the beneficiaries of the scheme.

**Production of Mustard Oil**

4394. SHRIMATI GEETA MUKHERJEE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the requirement of mustard oil for internal consumption; and

(b) the actual production during the year 1989?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The requirement of mustard oil for internal consumption is estimated at 13.5 lakh M.T.

(b) The production of mustard/rapeseed during 1988-89 was 44.12 lakh M.T. corresponding to 14.56 lakh M.T. of oil.

**Production and Consumption of Edible Oils**

4395. SHRI BALVANT MANVAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the estimated production of different edible oils during 1989-90 oil year in the country;

(b) the estimated consumption of these edible oils during the above period; and

(c) the manner in which the short-fall is likely to be met?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The production of indigenous edible oils during 1989-90 is estimated to be 47.22 lakh M Ts

(b) *The consumption of edible oils will depend upon the availability of oils.*

(c) *Government has been taking various measures to augment the production of oilseeds. As a short-term measure, import of edible oils is being resorted to as a supplemental step.*

#### **Implementation of Nehru Rozgar Yojana**

4396. SHRI J. CHOKKA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to continue the implementation of the Nehru Rozgar Yojana; and

(b) if so, the amount to be spent during 1990-91?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) A provision of Rs. 120 crores has been made in the Budget for 1990-91 as the Central Government share for Nehru Rozgar Yojana.

[*Translation*]

#### **Agents for Man-Power Export**

4397. PROF. SHAIENDRANATH SRIVASTAVA: Will the Minister of LABOUR be pleased to state:

(a) whether agents for manpower export are appointed by Government and if so, the conditions prescribed and the procedure adopted for their selection;

(b) whether there is a proposal to appoint such agents in Bihar from where a large number of labourers go abroad for jobs; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) In accordance with the provisions contained in Emigration Act, 1983, any one who intends to deploy Indian abroad can do so only after obtaining registration certificate from Protector General of Emigrants. Conditions and procedure for the issue of registration certificate is stipulated in Emigration Act, 1983 and Rules framed thereunder.

(b) and (c). M/s Rezvi Exports and M/s R.K. Construction from Bihar have applied to Protector General of Emigrants for issue of registration certificate. Their applications are being processed in accordance with the provisions contained in Emigration Act, 1983 and Rules framed thereunder.

[*English*]

#### **Development of High Yielding Variety of Mulberry**

4398. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of TEXTILES be pleased to state:

(a) whether plant breeders at the Central Sericultural Research and Training Institute (CSRTI), Mysore have developed three high yielding variety of mulberry that are suitable for cultivation in rainfed areas;

(b) if so, the names and the average yield per hectare in a year; and

(c) the efforts being made by Government to raise such high yielding variety to other parts of the country?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The names of the three varieties and